CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/00330/2018

Chandigarh, this the 16th day of March, 2018

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CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

Kabal Singh s/o Late Sh. Darshan Singh, aged 51 years, working as Head Constable (2230-CP) in Chandigarh Police, presently posted at Security Wing, Sector 29, Chandigarh.

....Applicant

(**Present**: Mr. K.B. Sharma, proxy Advocate for Mr. D.R. Sharma, Advocate)

VERSUS

- 1. Chandigarh Administration through its Home Secretary, U.T. Secretariat, Sector 9, Chandigarh.
- 2. The Inspector General of Police, UT, Chandigarh, Sector 9, Police Head Qtrs, Chandigarh.
- 3. Senior Superintendent of Police, Police Department, UT, Chandigarh, Sector 9, Police Head Qtrs, Chandigarh.

....Respondents

ORDER (Oral) JUSTICE M.S. SULLAR, MEMBER (J)

- 1. The main contention of learned counsel, at this stage, is that although the applicant has moved representations (Annexure A-2 & A-3), for redressal of his grievances, but no decision has yet been taken on it, by the Competent Authority.
- 2. Having heard learned counsel for the applicant, having gone through the record, with his valuable assistance, after considering the entire matter, and without expressing any opinion on merits, lest it may prejudice the case of either side during the course of further consideration, the instant Original Application (O.A.) is disposed of, with a direction to the Senior Superintendent of Police, Chandigarh, (Respondent No.3) to consider and decide the indicated representations, by passing a speaking & reasoned order,

and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

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(JUSTICE M.S. SULLAR) MEMBER (J)

Dated: 16.03.2018

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